

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 60

MA 3002/2019 CA 212/2023 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.12.2023**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING & FINANCIAL SERVICES LTD

Section 241- 242 of the Companies Act, 2013

ORDER

1. Mr. Siddharth Joshi, Learned Counsel a/w Mr. Devesh Juvekar, Ms. Kavita Brid-Chavan, Ms. Unnati Vijay and Ms. Honey Chandnani, Advocates i/b Rajani Associates appeared for the Applicant in MA No. 3002/2019 and Respondent in CA 212/2023.
2. Ms. Sonali Agarwal, Advocate i/b M/s. Dhruve Liladhar & Co. appeared for the Respondent no. 1 in MA No. 3002/2019.
3. Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel & Mr. Rohan Nandy, Advocate appeared for the Petitioner.

MA No. 3002/2019 -

1. Learned Counsel for the Petitioner informs disclosure affidavit has been served yesterday to Union of India.
2. Learned Counsel for the Union seeks some time to peruse the same.

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3. In the meantime, the applicant seeks permission from this Bench to renew fixed deposit receipts out of the balance lying in the saving bank account. The renewal of fixed deposits receipts, proceeds of which were credited in the savings bank account and lying therein, is allowed. However, those deposit receipt shall be subject to same conditions and restrictions as are contained the order dated 03.12.2022 passed by this Tribunal. The Bankers may update the phone number of the Applicant in their records at the request of applicant.
4. List this matter on **18.12.2023** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna